

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

OA No. 061/1044/2020

This the 20th day of November, 2020

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. MOHD JAMSHED, MEMBER (A)**

Sheraz Ahmad Shah, Aged 45 years, S/o Abdul Gani Shah, R/o Panzeth Wanpora Qazigund District Anantnag.

.....Applicant

(Advocate: Mr. B.F. Ahmad)

Versus

1. Union Territory of Jammu and Kashmir through Commissioner/Secretary to Government, Election Department, Civil Sectt. Srinagar / Jammu.
2. Chief Electoral Officer, J&K at Srinagar / Jammu.
3. District Election Officer, J&K Kulgam.

.....Respondents

(Advocate: Mr. Amit Gupta, AAG)

**O R D E R
[O R A L]**

Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member (J): -

During the course of arguments, learned counsel for the applicant submitted that he will be satisfied if his OA be treated as a representation and a direction is given to respondents/competent authority to consider and decide the representation of the applicant within a stipulated period of time.





2. Looking to the limited prayer made by learned counsel for the applicant, O.A is disposed of at the admission stage itself with a direction to the respondents/competent authority to treat this OA as a representation and to consider and decide the same by passing a reasoned and speaking order in accordance with rules within a period of four weeks from the date of receipt of a certified copy of this order with intimation to the applicant.

3. It is made clear that we have not entered into the merits of the case. No costs.

(MOHD JAMSHED)
MEMBER (A)
Piyush/

(RAKESH SAGAR JAIN)
MEMBER (J)